

19B. Rock edicts of
Asoka ... Maski'."

(2) That at page 4, line 1, for
" (c) " substitute " (d) ".

13. That at page 4,—after line 23,
insert—

"(e) in the entries under the
heading 'Mysore State' and after
the entries under the sub-heading
'District Bangalore' and before the
entries under 'District Chitaldrug'
the following sub-heading and
entry shall be inserted, namely:—

'District Bellary

8A. Parvati and
Kartikeya temples Kumaraswami
betta, Sandur'."

14. That at page 4,—for line 37,
substitute—

"(ii) entries 8, 10, 12, 14, 17, 20,
22, 23 and 24 shall be omitted;

(iii) after existing entry 15, the
following entry shall be in-
serted, namely:—

'15A. Old Parsvanath
Temple ... Miyan'."

15. That at page 5, after line 19,
insert—

"ORISSA STATE

District Mayurbhanj

- | | | | |
|----|-------------------|----|-----------|
| 1. | Prehistoric sites | .. | Baidyapur |
| 2. | —do— | .. | Kuchai |
| 3. | —do— | .. | Kuliana |
| 4. | —do— | .. | Haripur." |

ELECTION TO COMMITTEE

CENTRAL ADVISORY COMMITTEE OF N. C. C.

Mr. Speaker: I have to inform the
House that the following Members
have been elected to serve on the
Central Advisory Committee of the
National Cadet Corps:—

- (1) Pandit Sheo Narayan Fotedar
- (2) Shri P. N. Rajabhoj.

PAPERS LAID ON THE TABLE

MEMORANDUM ON THE REPORT OF THE PUBLIC ACCOUNTS COMMITTEE ON HIRAKUD DAM PROJECT

**The Minister of Planning and Irri-
gation and Power (Shri Nanda):** I beg

to lay on the Table a copy of the
Memorandum on the Sixth Report of
the Public Accounts Committee on
Hirakud Dam Project. [Placed in Li-
brary. See No. S—222/53.]

REPORT OF PART B STATES (SPECIAL ASSISTANCE) ENQUIRY COMMITTEE AND DECISION OF GOVERNMENT THEREON

**The Deputy Minister of Home
Affairs (Shri Datar):** I beg to lay on
the Table a copy of each of the follow-
ing papers:—

(i) Report of the Part B States
(Special Assistance) Enquiry
Committee. [Placed in Libra-
ry. See No. S—223/53.]

(ii) Statement showing the deci-
sion taken by Government on
the Report of the Part B
States (Special Assistance)
Enquiry Committee. [Placed in
Library. See No. S—224/53.]

NOTIFICATIONS UNDER MINES ACT

**The Minister of Labour (Shri V. V.
Giri):** I beg to lay on the Table, under
sub-section (7) of section 59 of the
Mines Act, 1952, a copy of each of the
following notifications issued by the
Ministry of Labour, namely:—

(i) Notification No. S.R.O. 1787,
dated the 17th September,
1953. [Placed in Library. See
No. S—225/53.]

(ii) Notification No. S.R.O. 1788,
dated the 17th September,
1953. [Placed in Library. See
No. S—225/53.]

ACTION TAKEN BY GOVERNMENT ON ASSURANCES, PROMISES, AND UNDERTAKINGS GIVEN DURING VARIOUS SESSIONS

**The Minister of Parliamentary Affa-
irs (Shri Satya Narayan Sinha):** I beg
to lay on the Table the following state-
ments showing the action taken by the
Government on various assurances,
promises and undertakings given by
Ministers and on suggestions made by

[Shri Satya Narayan Sinha]

Members during the various Sessions shown against each:—

(1) Consolidated Statement Fifth Session, 1953 of the House of the People.

[See Appendix VI, annexure No. 44]

(2) Supplementary Statement No. IV Fourth Session, 1953 of the House of the People.

[See Appendix VI, annexure No. 45]

(3) Supplementary Statement No. IX Third Session, 1953 of the House of the People.

[See Appendix VI, annexure No. 46]

(4) Supplementary Statement No. X Second Session, 1952 of the House of the People.

[See Appendix VI, annexure No. 47]

(5) Supplementary Statement No. X. First Session, 1952 of the House of the People.

[See Appendix VI, annexure No. 48]

(6) Consolidated Statement (Suggestions) Fourth Session, 1953 of the House of the People.

[See Appendix VI, annexure No. 49]

MEMORANDUM AND ARTICLES OF ASSOCIATION OF HINDUSTAN STEEL LIMITED, ETC.

The Minister of Production (Shri K. C. Reddy: I beg to lay on the Table a copy of each of the following papers:—

(i) Memorandum and Articles of Association of Hindustan Steel Limited. [Placed in Library See No. S—226/53.]

(ii) The Technical Consultants Agreement concluded between the Government of India and the German Combine. [Placed in Library. See No. S—227/53.]

(iii) The Promoters Agreement signed at Bonn as supplemented by Exchange of Letters on the 21st December, 1953. [Placed in Library. See No. S—228/53.]

MOTION RE. INTERNATIONAL SITUATION—Concl'd.

Mr. Speaker: The House will now proceed with the further consideration of the following motion moved

by Shri Jawaharlal Nehru on the 23rd December, 1953, namely:—

“That the present international situation and the policy of the Government of India in relation thereto be taken into consideration.”

Shri Syed Ahmed (Hoshangabad): Sir, I beg to withdraw my amendment.

The Prime Minister and Minister of External Affairs and Defence (Shri Jawaharlal Nehru): Sir, some amendments were withdrawn yesterday.

Mr. Speaker: I shall make a note of them when I put them to the House.

Shri S. V. Ramaswamy (Salem): I beg to withdraw my amendment, Sir.

Mr. Speaker: When I put them to vote. I shall take them then instead of taking them now.

Shri M. L. Dwivedi (Hamirpur Distt.): On a point of order, Sir, it is not with a view to placing any obstruction in the way of proceeding with the Motion that I rise now, but I have got a little misunderstanding regarding the procedure of this House. My point is whether a motion which has been brought forward in this House in a session which has been prorogued, can be...

Mr. Speaker: The hon. Member is talking with reference to some other motion. We are at present concerned with the motion relating to the discussion on foreign affairs.

Shri M. L. Dwivedi: I am sorry.

Shri V. G. Deshpande (Guna) rose—

Mr. Speaker: Some hon. Members saw me before I came to the Chamber with a request that they may be given permission to speak. I did not promise any one anything; I have said that they may take their chance. But, I thought that the discussion was open. I have now before me, the relevant part of yesterday's proceedings. This is what happened. The